

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 12 of 2020

IN THE MATTER OF:

Prashant Properties Pvt. Ltd.

...Appellant

Versus

Competition Commission of India (CCI) & Ors.

...Respondents

Present:

For Appellant: Mr. Anurag Singh, Advocate.

**For Respondents: Dr. Navdeep Singh Suhag, Deputy Director, CCI for R-1.
Mr. Anup Kumr, Advocate for R-2 to 15.
Mr. Siddhant Kant and Mr. Nikhil Mathur, Advocates for R-16.**

ORDER
(Through Virtual Mode)

15.09.2020: Learned counsel for Respondent No. 2 to 15 seeks and is allowed extension of time by three weeks to file reply affidavit. Rejoinder thereto, if any, may be filed within two weeks thereof. No reply affidavit is intended to be filed by Respondent No. 1 (CCI). Shri Siddhant Kant, Advocate representing Respondent No. 16 submits that since the company had been handed over, no role is played by Respondent No. 16. However, he is permitted to file short affidavit/status report in regard to factual position.

List the appeal 'for admission (after notice)' on **4th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc